

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9185/2016

(Arising out of impugned final judgment and order dated 18-07-2016 in DBCRL No. 886/2011 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

VINOD KUMAR

Petitioner(s)

VERSUS

AMRITPAL @ CHHOTU & ORS.

Respondent(s)

(IA No. 19598/2016 - EXEMPTION FROM FILING O.T.)

Date : 30-11-2021 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Manish K. Bishnoi, AOR
Ms. Pallavii Singh, Adv.

For Respondent(s) Mr. Gp. Capt. Karan Singh Bhati, AOR
Ms. Chitragda Rastravara, Adv
Mr. Manvendra Singh Rathore, Adv
Mr. Dashrath Singh Rathore, Adv
Mr. Aditya Chauhan, Adv

Dr. Manish Singhvi, Sr. Adv
Mr. Arpit Parkash, Adv
Mr. Milind Kumar, AOR

Hon'ble Mr. Justice Abhay S.Oka pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Ajay Rastogi and His Lordship.

Leave granted.

The Criminal Appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)